

**State Vs. Lalit Kumar (through Applicant Ankit Malik)**

**FIR No. 12296/2020**

**PS: Rajender Nagar**

ऋषभ कपूर  
**RISHABH KAPOOR**  
महानगर दण्डाधिकारी-03  
Metropolitan Magistrate-03  
केन्द्रीय जिला कमरा नं. 150  
Central District, Room No. 150  
तीस हजारी न्यायालय, दिल्ली  
Tis Hazari Courts, Delhi

**14.08.2020**

**Matter heard through VCC over Cisco Webex.**

**Case is taken up in view of directions of Hon'ble High Court vide Office order No.26/DHC/2020 Dated 30.07.2020.**

**Present: Sh. Vakil Ahmed Ld. APP for State**

**Applicant Ankit Malik in person**

*The present application was filed on behalf of the applicant through email id of this court. Copy of reply under the signature of IO/HC Ravinder Singh is received through email. Scanned copy of same stands supplied to applicant, electronically.*

Applicant submits that the vehicle bearing no. DL-10SD-8754 is registered in the name of his deceased father Late Pawan Malik, who is survived by his applicant his elder brother as his legal heirs. Applicant submits that his elder brother is having no objection if vehicle in question is released in applicant's favour and seeks time to file his NOC on record.

Request is considered and allowed.

Let NOC of brother of applicant qua release of vehicle in question in applicant's favour, be filed through email on 17.08.2020 by 10:00 AM.

**List for consideration on 17.08.2020 at 12:00 PM through VCC over Cisco webex.**

Scanned copy of this order be sent to the applicant, electronically, for information and necessary compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

  
**(RISHABH KAPOOR)**  
**MM-03 (Central), THC, Delhi**  
**14.08.2020**

**Meenakshi Wadhwa Vs.Vinind Wadhwa & Ors.**

**PS: Rajender Nagar**

ऋषभ कपूर  
**RISHABH KAPOOR**  
महानगर दण्डाधिकारी-03  
Metropolitan Magistrate-03  
केन्द्रीय जिला कमरा नं. 150  
Central District, Room No. 150  
तीस हजारी न्यायालय, दिल्ली  
Tis Hazari Courts, Delhi

**14.08.2020**

***Matter heard through VCC over Cisco Webex.***

***Case is taken up in view of directions of Hon'ble High Court vide Office order No.26/DHC/2020 Dated 30.07.2020.***

Present: Sh. Kulbhushan Mehta Ld. Counsel for Applicant

The present application was filed on behalf of the applicant through email id of this court.

Counsel for applicant submits that applicant has lodged the complaints dated 24.12.2019, 26.02.2020, 26.04.2020, 27.04.2020, 16.06.2020, 19.07.2020 and 21.07.2020 before SHO PS Rajender Nagar, against the respondents regarding mental and physical harassment committed upon her. It is further submitted that the police has not taken any action on the complaints made by the applicant and thus prayer is made for calling the status report of said complaints, from SHO P.S Rajender Nagar.

Heard. Record perused.

Applicant has placed on record the copies of complaints filed by her to the police. Copy of complaint dated 24.12.2019 entered vide DD NO.46A dated 24.12.2019, complaint dated 23.01.2020 entered vide DD NO.21 dated 23.01.2020, complaint dated 26.02.2020 entered vide DD NO.41 dated 26.02.2020, complaint dated 16.06.2020 entered vide DD NO.09968298120 dated 16.06.2020, are perused.

Let status report be called from concerned SHO regarding the status of aforesaid DD entries, for **28.08.2020**.

Scanned copy of this order be sent to counsel for applicant and SHO concerned electronically, for information and necessary compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

  
**(RISHABH KAPOOR)**  
**MM-03 (Central), THC, Delhi**  
**14.08.2020**



**State Vs. Shahbuddin**

**FIR No.112/2018**

**PS: Rajender Nagar**

**14.08.2020**

***Matter heard through VCC over Cisco Webex.***

***Case is taken up in view of directions of Hon'ble High Court vide Office order No.26/DHC/2020 Dated 30.07.2020.***

Present: Sh. Vakil Ahmed Ld. APP for State

Sh. Arun Saxena Ld.Counsel for applicant/accused

*The present application u/s 437 Cr.PC., was filed on behalf of the applicant Shahbuddin, through email id of this court.*

Reply of SI Mahipal Singh is received through email. Copy stands supplied to counsel for applicant, electronically.

It is stated in the reply that applicant is not yet arrested in the present case FIR.

At this stage, Ld. Counsel for applicant/accused submits that he wishes to withdraw the present application.


Request is considered and allowed.

In view of above submissions made on behalf of applicant, the present application is dismissed as withdrawn.

Application is accordingly disposed off.

Scanned copy of this order be sent to Counsel for applicant, through email.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

  
(RISHABH KAPOOR)  
MM-03 (Central), THC, Delhi  
14.08.2020

**State Vs. Shahbuddin**

**FIR No.94/2020**

**PS: I.P Estate**

ऋषभ कपूर  
**RISHABH KAPOOR**  
 महानगर दण्डाधिकारी-03  
 Metropolitan Magistrate-03  
 केन्द्रीय जिला कमरा नं. 150  
 Central District, Room No. 150  
 तीस हजारी न्यायालय, दिल्ली  
 Tis Hazari Courts, Delhi

**14.08.2020**

***Matter heard through VCC over Cisco Webex.***

***Case is taken up in view of directions of Hon'ble High Court vide Office order No.26/DHC/2020 Dated 30.07.2020.***

Present: Sh. Vakil Ahmed Ld. APP for State

Sh.Arun Saxena Ld.Counsel for applicant/accused

IO/SI Satyender Kumar in person

*The present application was filed on behalf of the applicant through email id of this court.*

*Scanned copy of reply under the signatures of IO/SI Satyender Kumar, is received through email. Copy of same stands supplied to Counsel for applicant, electronically.*

This order shall dispose off application for grant of bail u/s 437 Cr.PC., moved on behalf of ***applicant/accused Shahbuddin.***

It is averred on behalf of accused/applicant that he has been falsely implicated in the present case. It is further averred that the applicant/accused has no involvement in the present case. It is further averred that the applicant has been implicated by police at the behest of one Afzal, who wants to take the *jhuggi* of the applicant. It is further averred that the applicant is falsely implicated by police in seven other criminal cases. It is further averred that the custody of applicant is no more required for the purposes of investigation. It is further averred that applicant is poor person having a family to look after. With these averments, prayer is made for grant of bail to accused.

Ld. APP for the State submits that the accused shall not be released on bail as he is a habitual offender, having involvements in cases involving offences of like nature.

*Arun Saxena*  
 14/08/2020.

Admittedly, the applicant is having complicity in seven other case FIRs involving serious offences. The investigation of the present case FIR is still at initial stage. The charge sheet is yet to be filed by the police. In such circumstances and keeping in view the apprehension of prosecution that if enlarged on bail, he will commit the offences of like nature or will dissuade the material prosecution witnesses, the applicant is not entitled for grant of bail.

Accordingly, this court is of the firm view that no ground for grant of bail is made out to the **accused/applicant Shahbuddin**. Therefore, the present application deserves dismissal and same is hereby **dismissed**.

Scanned copy of this order be sent to Counsel for applicant, through email.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

  
(RISHABH KAPOOR)  
MM-03 (Central), THC, Delhi  
14.08.2020



**State Vs. Mohd. Idrish (through Applicant Fagu Shah)**

**FIR No. 158/2020**

**PS: I.P. Estate**

**14.08.2020**

ऋषभ कपूर  
**RISHABH KAPOOR**  
 महानगर दण्डाधिकारी-03  
 Metropolitan Magistrate-03  
 केन्द्रीय जिला कमरा नं. 150  
 Central District, Room No. 150  
 तीस हजारी न्यायालय, दिल्ली  
 Tis Hazari Courts, Delhi

***Matter heard through VCC over Cisco Webex.***

***Case is taken up in view of directions of Hon'ble High Court vide Office order No.26/DHC/2020 Dated 30.07.2020.***

Present: Sh. Vakil Ahmed Ld. APP for State

Sh. Ashok Kumar Ld. Counsel for applicant

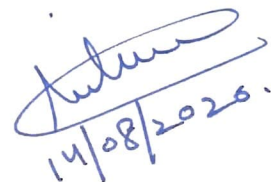
*The present application was filed on behalf of the applicant through email id of this court. Copy of reply under the signature of IO/SI Pratap Singh is received through email. Scanned copy of same stands supplied to counsel for applicant, electronically.*

This order shall dispose off the application for release of mobile phones i.e ***Samsung Black colour, Nokia Black Colour, Micromax X-725 Black colour and Nokia White Colour (keypad phone)*** on Superdari, moved on behalf of ***Fagu Shah***.

In status report filed by IO/SI Pratap Singh, it has been stated that in connection with the present case FIR the Samsung Black colour, Nokia Black Colour, Micromax X-725 Black colour and Nokia White Colour mobile phones are lying in the custody of the police at PS I.P. Estate. IO has stated that applicant Fagu Shah is the complainant in present case FIR and also the rightful owner of mobile phones in question. IO has raised no objection if the aforesaid mobile phones are released on superdari.

For the purposes of identity applicant has sent scanned copy of his Aadhar ID card. Scanned copy of bill pertaining to Nokia 105 mobile phone is also sent to email id of court along with the application

On perusal of the report of the IO as it prima facie emerges that applicant Fagu Shah is the owner of the mobile phones in question. If that be so, he prima facie appears to be entitled for the custody of mobile phones in question.


  
 14/08/2020.

In these circumstances and as per directions of **Hon'ble High Court of Delhi** in matter of **"Manjit Singh Vs. State"** in CrI. M.C. No.4485/2013 dated 10.09.2014, the aforesaid the mobile phones in question be released to the applicant / owner subject to the following conditions:-

1. Samsung Black colour, Nokia Black Colour, Micromax X-725 Black colour and Nokia White Colour mobile phones in question be released to its owner only subject to furnishing of indemnity bond as per their respective value each, to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall prepare detailed panchnama(s) mentioning the colours, IMEI NOs., ownership and other necessary details of all the mobile phones in question.
3. IO shall take the colour photographs of all mobile phones from different angles and also of the IMEI numbers of the mobile phones in question.
4. The photographs should be attested and counter signed by the complainant/applicant and accused.
5. IO is directed to verify the bills/invoices of all the mobiles in question and release the same to the applicant.

Scanned copy of this order be sent to the counsel for applicant and IO/SHO concerned, electronically, and for necessary compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

  
**(RISHABH KAPOOR)**  
**MM-03 (Central), THC, Delhi**  
**14.08.2020**